175

1'rofitloss on import of white cement by **NAFED**

2237. SHRI RAMSINGHBHAI PATA-LIYABHAI RATHVAKOLI: Will the Minister of AGRICULTURE be pleased to refer to answer to Unstarred Ouestion 1203 given in the Rajya Sabha on the 6th March. 1987 and state;

- (a) whether the import of white cement by NAFED was done under the additional licence or under OGL;
- (b) whether the profit loss on this import has been assessed; and
- (c) if so, the details thereof and if not. the reasons for delay?

THE MINISTER OF AGRICULTURE (SHR1 G. S. D1IILLON): (a) NAFED issued an additional licence for import in 1983-84 as incentive against exports. Accordingly it placed orders for imports of white cement under the schemevand imported the same during 1984-85 policy period. When the item arrived it was understood by NAFED that the import of white cem=ni was opened under OGL for and sale and its import did not require additional licence. Under the cumstances, NAFED availed of the facility and claimed its clearance under OGL.

(b) and (c) Pending settlement of a dispute involving sales transaction, the accounts relating to the import, of while cement by NAFED have not yet been ^ sed.

Stic Tax reimbursement to vaiuspati units

2238. SHRJ CHIMANBHAI MEHTA: SHRT SAGAR RAYKA:

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state-

whether ii is a fact that Sales Tux ibursement 'facility provided in the Parameswaran Committee Report on sales Tax by the STC on imported oils does not cover the transactions of the Vanaspati units iferrinf goods on consignment basis to the depot and agents locate J outside the SUUM foi subsequent sales herein;

(b) what are the reasons- for not covering the sales taking place following consignment transfer, although the spirit underlying the Parameswaran Committee Report is uniform price for imported oils input in the manufacture of Vanaspati; and

to Questions

(c) what are the reasons that the inter-State sfile subsequent to transfer of goods Of, consignment basis are not considered sales for the purpose of re-imbursement when the sales tax is actually paid outside the State where Vanaspati is exported and the finished Vanaspati goods contain imported oil as input?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVI! SUPPLIES (SHRI GHULAM NABI AZAD): (a) Yes, Sir.

(h) and (c) The Parameswaran Committee Report envisages that the incidence of sales tax of raw material is available on concessional basis and only the lower rate qualifies for reimbursement against submission of declaration forms as prescribed under the Sales Tax Act by the concerned unit. The declaration can be submitted only in respect of that quantity of imported oil which is used in manufacture of Vanaspati sold inside the State. Thus any quantity of edible oil used for manufacture of Vanaspati which is tran red on consignment basis outside the State does not qualify for concessional sales tax and attracts no rebate from STC.

Losses suffered by fertilteer plants

- 2239. SHRI DINKARRAO GOVIND-RAO PATIL; Wil] the Minister of AGRI-CULTURE be pleased to state:
- (a) whether it is -a fact thai fertilizer plants of fertilizer and Chemicals Travancc-re Ltd,, National Fertilizer Ltd.. and Rashtriya Chemical land Fertilizer ltd have suffered losses during the last one year, if so, the details thereof; and
- (b) the steps being taken to remedy the situation?

THE MINISTER OF STATE TN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU): (a) No, Sr, Only